

WP NO. 6435/2020

Connected Cases: WP NO. 8671/2020, WP NO. 8619/2020,
WP NO. 8622/2020, WP NO. 8668/2020, WP NO. 10586/2020,
WP NO. 13395/2020, WP NO. 15309/2020,
WP NO. 9214/2020, WP NO. 8773/2021, WP NO. 8720/2021,
WP NO. 8715/2021, WP NO. 8475/2021, WP NO. 8868/2021,
WP NO. 8969/2021, WP NO. 9140/2021

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

[MOHAMMED ARIF JAMEEL AND ANOTHER VS. UNION OF INDIA
AND OTHERS]

CJ & AKJ:

09.07.2021

(through video conferencing)

ORDER

1. The learned *Amicus Curiae* has placed on record the written submissions. In the written submissions, he has pointed out that as per the latest media bulletin issued by the Government of Karnataka yesterday, 2,04,62,938 first doses have been administered in the State and 44,37,273 second doses have been administered. Therefore, he pointed out that, as of yesterday, 1,60,20,665 people have not taken their second dose. He pointed out that large number of people have taken first doses in the months of April and May, 2021. He pointed out this in the context of the fact that for the month of July 2021, the State Government is allocated quota of 49,77,830 doses of Covishield and 10,20,630 doses of Covaxin. Thus, in July total doses of 59,98,460 will be provided to the State which includes private quota as well. The question raised by the learned *Amicus Curiae* is whether doses available in July 2021 will be sufficient

to meet the requirement of second doses which are due in July 2021. Therefore, we direct the State Government to place on record the assessment made of the requirement of second doses in the State in the months of July and August, 2021. Needless to add that if as per the estimate made by the State Government, the number of doses allocated to the State of Karnataka are inadequate, the State Government shall immediately move the Government of India for grant of additional quota. The learned Additional Advocate General stated that approximately 6.72 lakhs doses of Covishield are available as of today in the State and 2.30 lakhs doses of Covaxin are available.

2. Another issue highlighted in the written submissions filed by the learned *Amicus Curiae* is the issue of urban rural divide in the number of vaccines. The State Government will have to address the Court on this aspect.

3. An issue is raised today about giving priority to the family members of the frontline workers who are in the age group of 18 to 44 years. As the frontline workers have been given priority in the matter of vaccination, it is necessary that their immediate family members must get some priority. The State Government will respond on this aspect on the next date.

4. We have perused the report No.3 dated 8th July, 2021 submitted by the Karnataka State Legal Services Authority (KSLSA). The issues raised therein and the recommendations made therein require immediate attention of the State Government as well as the Bruhat Bengaluru Mahanagara Palike (BBMP). From the documents annexed to the report, it is apparent that the recommendations have been arrived at after consulting the experts in the field as well as the Senior Government Officials of various departments. We direct BBMP and the State Government to respond on the recommendations made in the report by the next date.

5. The State Government shall place on record the revised decision taken regarding compensation payable to the families of the victims of Chamarajanagar incident.

6. List this group of petitions on 16th July 2021 at 4.15 p.m.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**